



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

ORIGINAL APPLICATION NO.187/2024 EZ

Dillip Kumar Pradhan & Anr. ...Applicants

-Versus-

State of Odisha & Ors. ...Respondents

**COUNTER AFFIDAVIT FILED BY THE
RESPONDENT NO.7**

I, Sri Subhasis Panda, aged about 43 years, S/o Dev Prasad Panda, presently working as Asst. General Manager (HRD), NALCO, Nalco Nagar, Angul-759145, Odisha; do hereby solemnly affirm and state as follows:

1. That I am authorised to represent the Respondent No.7 in the Original Application and to swear this affidavit in my official capacity.
2. That I have gone through the Original Application along with the documents annexed thereto and understood the contents thereof. I am also acquainted with the facts of the

Subhasis Panda
SUBHASIS PANDA
AGM (HRD)
Coal Mines Division, Nalco, Angul



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instant matter from the official records in hand and I beg to submit the following in reply to the Original Application.

3. That the Applicants challenging settlement/lease of land by Respondent No.1 in favour of Respondent No.5 (IDCO) and subsequent alienation in favour of the Respondent No.7 (NALCO) for non-forest use on the grounds inter-alia that the kissam of said land measuring Ac.54.20 decimals has been converted from Chhot Jungle to Puratan Patita in a Kissam Change Proceeding vide Case No.612/1984, which is not permissible in law inasmuch as no permission from the Central Government has been obtained for the said purpose as required under Forest Conservation Act, 1980. However, the facts stated herein below would show that the said contentions made in the Original Application is misconceived in fact and law and merits no consideration.

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4. That before adverting to the various averments/allegations made in the Original Application, the Respondent No.7 begs to state the following facts:-

- (i) That the case land relates to Mouza-Kosala, P.S.-Chhendipada, Tahasil-Chhendipada, District-Angul under the following Khata and Plots.

Sabik Khata	Sabik Plot	Hal Khata	Hal Plot
1	9	1391	19/12187
1	6	1391	29
1	6	1391	23



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1	6	1391	24
1	6	1391	25
1	6	1391	26
1	6	1391	27
1	6	1391	28
1	6	1391	32
1	10	1391	33
1	10	1391	35/12188
1	12	1391	39

Total-Ac.54.20 decimals.

The english translated copy of ROR filed by the Applicants in Annexure-5 is not the correct translated copy of the said ROR which has been deliberately so filed by the Applicants omitting the endorsements regarding RP Case No.25244/1971 and reflecting only the endorsement regarding the Case No.612/1984 only. The correct translated copy of the ROR is being filed herewith by the Respondent No.7.

True copy of the Sabik ROR with its English translation is annexed hereunto and marked as ANNEXURE-A/7.

- (ii) That IDCO applied before the Tahsildar, Chhendipada for lease of government land in village Kosala for construction of Rehabilitation Colony for the displaced families of UTKAL-E Coal Mine Project of NALCO. Accordingly, by letter dated 03.02.2009, the General Manager, UTKAL-E

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Coal Mines Division, Bhubaneswar



Coal Block (UECB), Captive Power Plant of NALCO submitted application to IDCO for the further process of alienation of Govt. Land in village Kosala under Chendipada Tahasil for the R & R Colony at Kosala.

True copy of letter dated 03.02.2009 of the General Manager (UECB), CPP is annexed hereunto and marked as ANNEXURE-B/7.

- (iii) That after completion of all the formalities, an area of Ac.54.20 decimals in 12 different plots under Khata No.1391 of Village-Kosala was sanctioned by the Collector, Angul in favour of IDCO vide Order No.1351/Rev. dated 03.06.2011 for the purpose of establishment of R & R Colony of NALCO and accordingly, a registered Deed of Agreement dated 14.12.2011 was executed by the Collector, Angul with IDCO and possession was handed over to IDCO on 13.02.2013. Subsequently, vide lease agreement dated 05.10.2018 IDCO handed over an area of Ac.20.22 decimals to NALCO out of total area of Ac.54.20 decimals and the balance area of Ac.33.98 decimals was surrendered to Government.

True copy of the Deed of Agreement dated 14.12.2011 and the Certificate of Delivery of Possession dated 13.02.2013 are annexed hereunto and marked as ANNEXURE-C/7 and D/7 respectively.

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AGM (HRD),

Coal Mines Division, Nalco, Angul

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for*



- (iv) That as it would be evident from the Sabik ROR in Annexure-A/7 that the Kissam of the relevant Sabik Plot Nos.6, 9, 10 and 12 in Sabik Khata No.1 in Mouza-Kosala was 'Chhot Jungle', which was changed to 'Puratan Patita' pursuant to orders passed in R.P. Case No.25244/1971 by recording it in Khata No.2/1 and as it transpires the said order passed in the aforesaid RP case was carried out by the Tahsildar by initiating a Kissam Change proceeding vide Case No.612/1984. As such, there was no requirement to obtain permission of the Respondent No.2 for the said change of classification of kissam after the Forest Conservation Act, 1980 came into force. Though the Respondent No.7 made several efforts to obtain certified copies of the said order passed in R.P. Case No.25244/1971 and applied for certified copies thereof from the office of Revenue Divisional Commissioner, Sambalpur as well as the Tahsil Office, Chhendipada, both the offices have rejected the Copy Application for the reason that the said case record is not available in their offices.

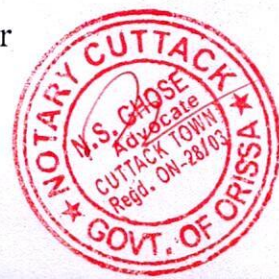
True copies of the applications for certified copy of order passed in R.P. Case No.25244/1971 are annexed hereunto and marked as ANNEXURE-E/7.

5. That the deponent vehemently denies to the averments made in Para 1 of the O.A. and further submits that the alienation of Ac 54.20 for lease of Govt. land in village Kosala under

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AGM (HRD)

Coal Mines Division, Nalco, Angul



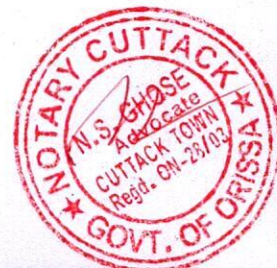
Chhendipada Tahasil of Angul District for the purpose of establishing R&R Colony of NALCO, in no way whatsoever, affects the present Applicants.

6. That with respect to the averments made in Para 2 of the O.A., the deponent has no comments.
7. That with respect to the averments made in Para-3 of the O.A., the deponent does not dispute the same but it is pertinent to mention here that prior to the sending of the letter dated 03.11.2009 by IDCO addressing the Tahasildar, Chhendipada, a Sub-Committee meeting of RPDAC was held on 13.10.2008 and discussions were held on various issues of proposed R&R sites like Nisha, Kosala, Fulljhari along with the assistance plan for self-relocation. It is submitted that members of the above Sub-Committee visited the proposed R&R site at Kosala on 04.10.2008 and based on subsequent proceeding of the RPDAC, NALCO forwarded application along with the relevant documents to IDCO for the proposed alienation of the Govt. land in village Kosala under Chhendipada Tahasil for R&R at Kosala.
8. That in reply to the averments made in Para-3, 4, 5, 6, 7 and 8 of the O.A., it is submitted that the site at Kosala was finalized after following due process of law and the subsequent Sub-Committee meeting held on 13.10.2008. It is further submitted that a revised proposal for

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AGM (HRD)

Coal Mines Division, Nalco, Angul.



acquisition/alienation of land for R&R Colony of village Kosala was sent to IDCO vide letter dated 16.10.2009 following the field verification conducted by Tahasildar, Chhendipada.

True copy of the letter dated 16.10.2009 is annexed herewith as ANNEXURE -F/7.

It was followed by a joint verification made by the Horticulture Dept., Angul, OSCDC and the Revenue Authorities to assess the value of cashew plantation made by the OSCDC and an amount of Rs. 46,17,125/- was assessed towards compensation payable to OSCDC which was deposited and OSCDC issued NOC in order to process the lease proposal in favour of IDCO for R&R colony of NALCO. The photographs in Annexure-3 relied on by the Applicants and the averment that the villagers of Kosala were protecting the cashew plantation are not decisive to determine the kissam of the case land as forest land. Further, as clarified by the DFO, Angul vide letter No.8946 dated 12.11.2024 that there has not been significant elephant movement in the area in question over the past few years and it is no longer used as a major corridor for migration of elephants.

9. That as regards the averments made in Para-9 to 16 of the O.A. relating to background of the land in question are not

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all true and the correct facts have been stated under paragraoh-4 (iv) hereinabove.

10. That as regards the averments made in Para 17 to 25 of the O.A. relating to any violation of the Forest Conservation Act, 1980, it is stated that in view of the facts stated in para-4(iv) above indicating that the kissam of the land in question was changed from 'Chhot Jungle' to 'Puratan Patita' pursuant to order passed in R.P. Case No.25244/1971, which was only given effect to vide order in Kissam Change Case MNo.612/1984 and hence, the provisions of Forest Conservation Act, 1980 is/was not applicable to the present case and the averments/allegations made by the Applicants in this regard are wholly misconceived in fact and law.

11. That the deponent craves the leave of the Hon'ble Court to file any additional affidavit, if required, in the interest of justice.

12. That the facts stated above are true to the best of my knowledge and belief and based on the official records.

Identified by

BB

Advocate

Subhasis Panda

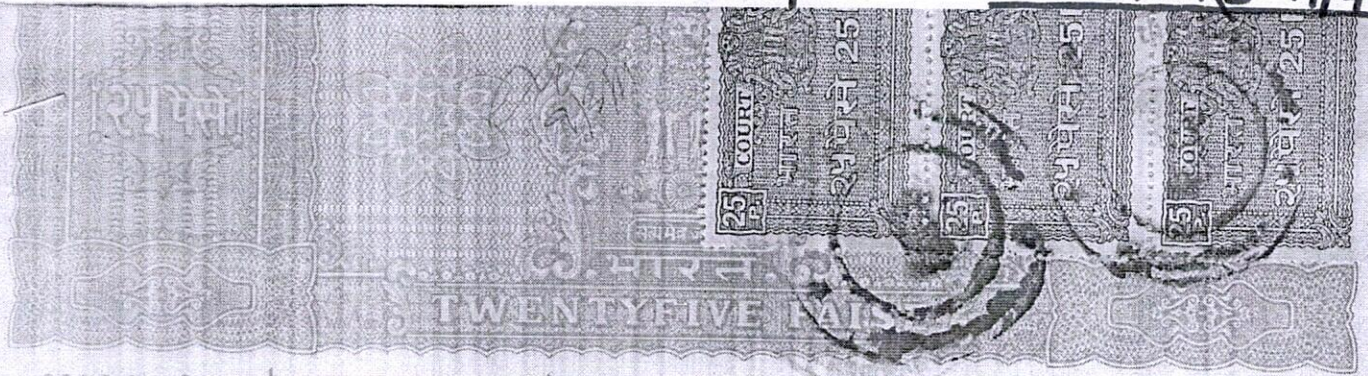
DEPONENT

The above named deponent being identified by Mr./Ms..... *B.R. Behera* Advocate appears before me at ... *P.2* AM/PM on this the... .. *16/11/25* day of ... 20..... solemnly affirms that the facts stated are true to his/her knowledge and belief

**SUBHASIS PANDA
AGM (HRD)
Coal Mines Division, Nalco, Angul**

Notary
NOTARY
16/11/25
ATTACK TO





प्रतिलिपि के लिए आवेदन की तारीख Date of application for the copy.	स्टाम्प और फोलियो की अपेक्षित संख्या सूचित करने की तिथित तारीख Date fixed for notifying the requisite number of stamps and folios.	अपेक्षित स्टाम्प और फोलियो देने की तारीख Date of delivery of the requisite stamps and folios.	तारीख, जबकि देने के लिए प्रतिलिपि तैयार थी Date on which the copy was ready for delivery.	आवेदक को प्रतिलिपि देने की तारीख Date of making over the copy to the applicant.
10/03/11	10/03/11	10/03/11	11/03/11	11/03/11

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Certified copy of khata no. 1, of village - Kosala.

1. श्री. राजेश कुमार
 2. श्री. सुधीर कुमार
 3. श्री. प्रदीप कुमार
 4. श्री. अजय कुमार
 5. श्री. अमित कुमार
 6. श्री. अशोक कुमार
 7. श्री. अशोक कुमार
 8. श्री. अशोक कुमार
 9. श्री. अशोक कुमार
 10. श्री. अशोक कुमार

Subhasis Panda
 Tehsil Office
 Chandernagore

Subhasis Panda
 SUBHASIS PANDA
 AGM (HRD)
 Coal Mines Division, Naico, Angul

1. श्री. राजेश कुमार
 2. श्री. सुधीर कुमार
 3. श्री. प्रदीप कुमार
 4. श्री. अजय कुमार
 5. श्री. अमित कुमार
 6. श्री. अशोक कुमार
 7. श्री. अशोक कुमार
 8. श्री. अशोक कुमार
 9. श्री. अशोक कुमार
 10. श्री. अशोक कुमार

BLANK SPACE FOR STAMPING.

Certified to be the record of rights as
 re. written under rule 45, of the O.S.-
 rules 1962.

True copy attested
 [Signature]



प्रतिलिपि के लिए आवेदन की तारीख Date of application for the copy.	स्टाम्प और फोलियो की अपेक्षित संख्या सूचित करने की निश्चित तारीख Date fixed for notifying the requisite number of stamps and folios.	अपेक्षित स्टाम्प और फोलियो देने की तारीख Date of delivery of the requisite stamps and folios.	तारीख, जबकि देने के लिए प्रतिलिपि तैयार थी Date on which the copy was ready for delivery.	आवेदक को प्रतिलिपि देने की तारीख Date of making over the copy to the applicant. 241
20/03/11	15	20/03/11	60	241
21/03/11	15	21/03/11	80.00	
22/03/11	15	22/03/11	80.85	
23/03/11	15	23/03/11	89.92	
24/03/11	15	24/03/11	99.85	
25/03/11	15	25/03/11	99.95	
26/03/11	15	26/03/11	99.95	
27/03/11	15	27/03/11	99.95	
28/03/11	15	28/03/11	99.95	
29/03/11	15	29/03/11	99.95	
30/03/11	15	30/03/11	99.95	

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AGM (HRD)
Coal Mines Division, Nalco, Angul

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Compared by
Antarajam Baidya
11/03/11
Kamlesh Kumar
Registrar
Office
Chandrapada
11/03/11

Nandji Kishor Jha
11/3/11

The Copy Attested

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English Translation of ROR/Khatian

Mouza:Kosala

Khatian

Tahsil: Angul

Thana:Chhendipada

Tahsil Number:

Thana Number:115

Zilla:Dhenkanal

Name of Zamidar or Khewat Serial No.		Odisha Sarkar Khewat No.1(Ka)				
1) Khatiyani Serial No.		1				
2) Name of the Tenant, Father's Name, Caste and Residence		State Government				
3) Satwa						
4) Payable	Water Tax	Rent	Cess	Nistar Cess & Other Cess, if any.	Total	5) Cumulative Rent Description
6) Special Remarks, if any						
Last publication date		Blank Space For Stamping				
Khajana Date		Certified to be the record of rights as rewritten under Rule 45 of the O.S.S Rules, 1962.				

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Khatian Serial No.		Mouza			Zilla	
Plot No. & Chaka No.	Kissam	Detail description of the Kissam & Boundary		Area	Remark	
7	8	9	10	11	12	
6	Puratan Patita (Chota Jungle)			40.00	Pursuant to order of Tdr passed in Kissam Change Case No.612/84. As per order passed in RP Case No.25244/1971, Khata No.2/1 Ku.	
9	Puratan Patita (Chota Jungle)			50.48	Pursuant to order of Tdr passed in Kissam Change Case No.612/84. As per order passed in RP Case No.25244/1971, Khata No.2/1 Ku.	
10	Puratan Patita (Chota Jungle)			32.29	Pursuant to order of Tdr passed in Kissam Change Case No.612/84. As per order passed in RP Case No.25244/1971, Khata No.2/1 Ku.	
12	Puratan Patita (Chota Jungle)			11.48	Pursuant to order of Tdr passed in Kissam Change Case No.612/84. As per order passed in RP Case No.25244/1971, Khata No.2/1 Ku.	
76	Puratan Patita (Chota Jungle)			130.78 311.78	Pursuant to order of Tdr passed in Kissam Change Case No.612/84. As per order passed in RP Case No.25244/1971, Khata No.2/1 Ku.	

True Copy Attested
 DDA
 Adm



NATIONAL ALUMINIUM COMPANY LIMITED

(A Govt. of India Enterprise)

UTKAL-E COAL BLOCK, CAPTIVE POWER PLANT, ANGUL.

P.O : Banarpal, Dist : Angul, Pin-759128

Ref.No.CPP/GM(UECB)/2009/ 171

Date: 3.2.2009

To
The Chief General Manager (P & A)
Orissa Industrial Infrastructure Development Corporation
IDCO Towers, Janpath
Bhubaneswar-751 022.

Sub. Alienation of Govt. Land measuring 51.30 Hectares in village Kosala under
Chhendipada Tahsil for the proposed R & R site.
Ref: Your letter No.HO/P&A-LA-E-5513/09/1976 dated 30.1.2009.

Dear Sir,

In response to above mentioned letter, enclosed please find the following documents for further process of alienation of Govt. land for R & R colony of UECB, NALCO.

- 1) A copy of consent letter submitted by the villagers of Nandichhod orf. Gopiballavpur who will be rehabilitated at Kosala.
- 2) Copy of approval dated 13.10.2008 of RPDAC Sub-Committee finalising the R & R site of Utkal-E Coal Block.
- 3) Letter No.120 dated 24.01.09 of Collector, Angul addressed to IDCO.

This is for kind information and necessary action at the earliest.

Thanking you.

Yours faithfully,

(Signature)
(A.K. Mishra)
General Manager (UECB), CPP

(Signature)

True copy Attested
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Subhasis Panda
SUBHASIS PANDA
AGM (HRD)
Coal Mines Division, Nalco, Angul

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-14 - ANNEXURE - C/7

11108429

1001108429/

Memorandum C.R.C. Chhantapeeta

Fee Paid

H.S (C) 4,68,318.00

H.S 10.00

D. 60.00

D.W.R. 50.00

Rf 4,68,438.00

U/c 240.00

Rf 4,68,678.00

14/12/11
REGISTERING OFFICER
ANGUL

In pursuance of Order No. 17751/RDM.
Dt. 07.05.2007 of Revenue & Disaster
Management Development, I recommend
of full exemption of stamp duty under
R-2007 vide Resolution No.3391/1-
Dt. 02.03.2007

Chairman-cum-Managing Director
IDCO, Bhubaneswar



Srivancu Bank



L.T. of Biranchi
Barik.

Srivancu Bank

14-12-11

ORIGINAL
DEED OF AGREEMENT UNDER SECTION 32 OF THE ORISSA
INDUSTRIAL INFRASTRUCTURE DEVELOPMENT
CORPORATION ACT, 1980

THIS DEED made on this 1st day of December
2011 (Two thousand Eleven) BETWEEN THE **GOVERNOR OF**
ORISSA represented by the **Collector, Angul** (hereinafter referred
to as "The State Government") of the **ONE PART.**

AND

ORISSA INDUSTRIAL INFRASTRUCTURE
DEVELOPMENT CORPORATION established under (Orissa Act, 1 of
1981) and having its office at IDCO TOWERS, Janpath, Sahidnagar,
Bhubaneswar - 751022 represented by its authorized representative
Sri Biranchi Narayan Barik, Divisional Head, IDCO, Angul

Subhasis Panda

SUBHASIS PANDA
AGM (HRD)

Coal Mines Division, Nalco, Angul

[Signature]
11/2/11
Collector, Angul.

True Copy Attested

[Signature]
Adr

DIVISIONAL HEAD
IDCO, Angul

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Division, Angul (HEREINAFTER CALLED "The Corporation" which expression shall unless excluded or repugnant to the context includes its successors) of the **OTHER PART**.

WITNESSETH as follows:-

The Corporation has been established as a statutory Corporation having as one of its principal objects rapid industrialization of the State of Orissa and the State Government have decided to place the Government land at the disposal of the Corporation for setting of Industries, industrial areas and industrial estates and for development of all types of industries, and providing facilities connected with industrialization in the State.

(2) In pursuance of the sanction contained in the Order No.1351/Rev., Dtd.03.06.2011 of Collector, Angul and intimated by Additional District Magistrate, Angul vide No.1352/Rev. Dt.04.06.11 to the Corporation and in consideration of the premium, rent & cess hereinafter reserved and of the covenants on the part of the Corporation hereinafter contained, the State Government hereby demises to the Corporation all the Government land measuring **Ac.54.20 in village Kosala** and more particularly described in the Schedule hereunder written (hereinafter referred to as "the demised land") TO HOLD the said demised land to the Corporation from 01.12.2011 for the term of **NINETYNINE YEARS** paying therefor a total premium of **Rs.1,08,40,000/- (Rupees One crore eight lakh forty thousand)** only being at the rate of **Rs.2,00,000/-** per acre in respect of **Ac.54.20** of land to be used for industrial purposes as shown in the Schedule of land and delineated in the map having the boundary in red but excluding the area specified as such in the Schedule. **The premium amount of Rs.1,08,40,000/- (Rupees One crore eight lakh forty thousand)** only of the demised land has already been paid to the Tahasildar, Chhendipada in shape

Subhasis Panda
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AGM (HRD)
Coal Mines Division, Nalco, Angul

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Collector, Angul.

DIVISIONAL HEAD
IDCO, ANGUL

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of Demand Draft bearing No.595938 Dt.10.06.2011 and the same has been acknowledged vide **Money Receipt No.272601/5/11-12 Dt.13.6.2011**. The ground rent at the rate of one percent of the land value i.e. ₹.13,11,640/- (Rupees Thirteen lakh eleven thousand six hundred forty) only, Cess of ₹.9,83,730/- (Rupees Nine lakh eighty-three thousand seven hundred thirty) only @ 75% of the annual ground rent and Incidental charges of ₹.10,84,000/- (Rupees Ten lakh eighty-four thousand) only has already been paid to **Tahasildar, Chhendipada**. Besides the above rent, the cost of trees standing on the demised land amounting to ₹.15,000/- (Rupees fifteen thousand) only, as assessed by the competent authority, has also been paid to **Tahasildar, Chhendipada** vide Money Receipt cited above. The rent at the rate of one percent of the land value i.e. ₹.13,11,640/- (Rupees Thirteen lakh eleven thousand six hundred forty) only and Cess of ₹.9,83,730/- (Rupees Nine lakh eighty-three thousand seven hundred thirty) only shall also be payable in advance on the second day of January each year to the **Tahasildar, Chhendipada**.

The State Government reserves the right to the mineral wealth including minor mineral, on in or under the area covered by the deed and the Corporation will have the surface right over the land.

The existing and customary rights of Government and the public in roads and paths and rivers, streams and channels running through or bounding the land are reserved and are in no way affected by the deed. (In case of any existing public road providing thoroughfare, the user agency may provide an alternative road).

PROVIDED THAT the yearly rent shall be liable to revision at each revision settlement and resettlement operation during the period of lease or at such other interval as may be ordered by the Government.

[Signature]
1.12.11
Collector, Angul.

[Signature]
DIVISIONAL HEAD
IDCO ANGUL Division

Page 3 of 9

[Signature]
True Copy Attested
[Signature]
[Signature]

Subhasis Panda

SUBHASIS PANDA

AGM (HRD)

Coal Mines Division, Natco, Angul

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3. The Corporation hereby covenants with the State Government as follows namely:-

- (i) That the Corporation shall during the term hereby granted to pay to the State Government the yearly rent hereby reserved on the days and in the manner hereinbefore specified.
- (ii) That the Corporation shall keep marked the boundaries of the demised premises and point them out when so required by the Collector or any other officer authorized by him in this behalf.
- (iii) That subject to the rights of the Corporation under clause 4(ii) here under the Corporation shall at the expiration of the term hereby granted quietly yield up the demised land on to the State Government in the same condition as it is now in.

4. The State Government covenants with the Corporation as follows:-

- (i) That the Corporation paying to the State Government the rent hereby reserved and performing all the covenants and conditions herein on its part contained may peaceably hold and enjoy the demised land during the said term without any let, hindrance or interruption by the State Government or any other person claiming under or in trust for the State Government.
- (ii) That at the expiry of the term of ninety nine years hereby reserved the State Government shall, upon request by the Corporation, consider a renewal of the term for the like period and upon the same terms and conditions other than relating to rent which may be liable to change as may at the time of such renewal be mutually agreed upon between the State Government and the Corporation.

Subhasis Panda

SUBHASIS PANDA
AGM (HRD)

Coal Mines Division, Nalco, Angul

[Signature]
1.12.11
Collector. Angul.

DIVISION
IDCO, ANGUL

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(iii) That the Corporation shall be competent to develop the demised land and provide herein infrastructure for small, medium and large industries.

Provided that the infrastructure shall mean to include sheds, provisions of water, power, communications, sewerage, affluent discharges etc.

(iv) The Corporation shall be competent for laying out the demised land into various plots besides setting apart land for the laying of roads, drains and for other common betterment schemes for the future occupants of the plots so laid out.

(v) The Corporation shall be competent to allot, issue license and lease the land in accordance with the regulations, made under the Orissa Industrial Infrastructure Development Corporation Act, 1980.

(vi) The Corporation shall be competent to surrender to the State Government such part of the demised land either in whole or in part, as may be agreed upon between them.

(vii) The Corporation shall be competent to mortgage the demised land in full or in part for securing loans for developing the said land for providing therein infrastructure for small, medium and large industries.

5. It is hereby mutually agreed by and between the parties hereto as follows:-

(i) That if the said annual rent hereby reserved or any part thereof shall at any time be in arrear and remains unpaid for three calendar months after the same shall have become due (whether demanded or not or if the Corporation shall go into liquidation except for the purpose of reconstruction or

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AGM (HRD)

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DIVISION
IDCO

Collector, Angul.

True Copy Attested
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amalgamation), then and in any such case it shall be lawful for the State Government to re-enter into and upon the demised land or any part thereof in the name of the whole and to hold the same henceforth as if these presents had not been made, without prejudice to any right of action or remedy of the State Government in respect of any antecedent breach of any of the covenants by the Corporation herein before contained.

- (ii) That upon the breach or non-observance of any of the conditions of the deed herein granted, the State Government may declare that the agreement has been determined and Collector or any officer or person appointed on that behalf by the State Government shall be entitled to re-enter and take possession of the demised land, and of the buildings and other structures erected thereon and the materials thereof, as well as the stores and stocks.

PROVIDED THAT HOWEVER before such re-entry the State Government shall give to the Corporation written notice of its intention so to do and the Corporation shall have the right to remedy the breach or non-observance complained of within three months from the date of such notice in which event the State Government shall not be entitled to re-enter and take possession.

PROVIDED FURTHER that in case the demised lands are so resumed the Corporation shall not be entitled to any compensation whatsoever for the demised land or the building and other structures erected thereon and the materials thereof, as well as the stores and stocks, but shall be at the liberty to enter upon the demised land and to remove all such buildings and structures and the materials thereof as well as the stores

Subhasis Panda
SUBHASIS PANDA
AGM (HRD)
 Coal Mines Division, Naico, Angul

MSP
 DIVISIONAL OFFICER
 IDCO, ANJUR, ANGIKAPUR

[Signature]
 1.12.11
Collector. Angul.

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Adh

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and stocks within nine months from the date of the termination of the agreement failing which the Corporation shall cease to have any right to such buildings and structures and the materials thereof, as well as the stores and stocks.

(iii) That any demand for payment or notice required to be made or given to the Corporation shall be deemed to be sufficiently made or given if sent by the State Government through the post by registered letter to the Corporation at the Registered Office of the Corporation and that any notice required to be given to the State Government shall be deemed to be sufficiently given if sent by the Corporation through post by registered letter addressed to the State Government, Collector and that any demand or notice so sent shall be presumed to have been delivered in the usual course of the post. That should be demised land or any part thereof be at any time required by the State Government for any purpose declared by that Government to be a public purpose, the State Government shall be entitled to resume the same on giving 6 months' notice in writing and on the expiry of the said period may through any officer or person authorized by Government in that behalf, re-enter and take possession of the said demised land or part thereof and all buildings and structures thereon.

PROVIDED that unless surrendered by the Corporation, except for the breach of the covenants contained herein or except when the State Government requires it for a public purpose under no other circumstances whatsoever the State Government shall be entitled to resume possession of the demised land which has been developed by the Corporation and such other demised land on which infrastructure has been provided.

Subhasis Panda
SUBHASIS PANDA
AGM (HRD)
Coal Mines Division, Naico, Angul

Jas
1.12.11
Collector. Angul.

MIS
DIVISION HEAD
IDCO, ANGUL DIVISION

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Adh

- 21 -

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PROVIDED FURTHER THAT IN THE CASE OF SUCH RE-ENTRY, The Corporation shall be entitled to compensation for buildings or other structures erected by it on the demised land and the amount of such compensation shall be fixed by the Collector and shall not exceed the amount (if any) paid to the State Government for this land plus the present market value of the buildings and other structures erected thereon.

PROVIDED ALWAYS THAT in the case of any dispute as to the amount of compensation fixed by the Collector, the Corporation shall be entitled to appeal to the Commissioner of the Division whose decision shall be final, conclusive and binding on the parties.

IN WITNESS WHEREOF the parties have hereunder signed this Deed on the dates mentioned below their respective signatures.

SCHEDULE OF LAND UNDER AGREEMENT

Name of the Village : Kosala
 Name of the Police Station : Chhendipada
 Name of the Tahasil : Chhendipada
 Name of the District : Angul

SL No.	Khata No.	Plot No.	Area in Ha.	Rent in Rs.	Cess in Rs.	Total in Rs.
1.	1391	19/12187	4.8563			
2.	1391	29	1.3500			
3.	1391	33	3.5500			
4.	1391	35/12188	7.3257			
5.	1391	39	2.5000			
6.	1391	23	0.0810			
7.	1391	24	0.1400			
8.	1391	25	0.2430			
9.	1391	26	0.5450			

Subhasis Panda

SUBHASIS PANDA
AGM (HRD)

Coal Mines Division, Malabar Hill

DIVISIONAL
 IDCO

Page 8 of 9

J.P.
 1.12.11
Collector, Angul.

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Subhasis Panda

SUBHASIS PANDA
AGM (HRD)
Coal Mines Division, Naico, Angul



Endorsement of the certificate of admissibility

Admissible under rule 25: duly stamped under the Indian stamp (Orissa Amendment act 1 of 2008) Act 1899, Schedule 1-A No. 35(D) Fees Paid : A5(c)-468318 ,L4-50 ,A-21-10 ,D-60, User Charges-240 ,Total 468678

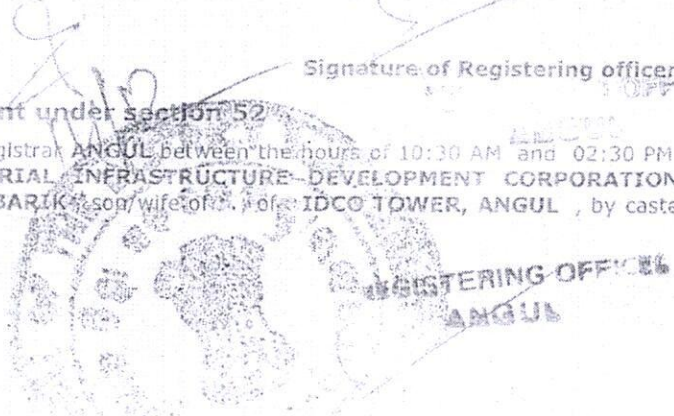
Date: 14/12/2011

Signature of Registering officer

Endorsement under section 52

Presented for registration in the office of the Sub-Registrar ANGUL between the hours of 10:30 AM and 03:30 PM on the 14/12/2011 by ORISSA INDUSTRIAL INFRASTRUCTURE DEVELOPMENT CORPORATION REPRESENTED THROUGH BIRANCHI NARAYAN BARIK, son/wife of, of IDCO TOWER, ANGUL, by caste, profession and finger prints affixed.

Biranchi Barik



Signature of Presenter / Date: 14/12/2011

Signature of Registering officer

Endorsement under section 58

Execution is admitted by :

ORISSA INDUSTRIAL INFRASTRUCTURE DEVELOPMENT CORPORATION REPRESENTED THROUGH BIRANCHI NARAYAN BARIK		 1007290	<i>Biranchi Barik</i>
---	--	-------------	-----------------------

Identified by GIRIJA SANKAR PATTANAIAK Son/Wife of LATE BIRAKISHOR PATTANAIAK of IDCO, ANGUL by profession Cultivation

Name	Photo	Thumb Impression	Signature
GIRIJA SANKAR PATTANAIAK			

<http://igrorissa.gov.in/Admin/DSR/Endorsement/PrintEndorsement.aspx?id=11108429&s...> 12/17/2011

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DDO
Adlx

- 23 -

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10.	1391	27	0.2750			
11.	1391	28	0.1000			
12.	1391	32	0.9700			
		TOTAL	Ha.21.9360 or Ac.54.20	1311640	983730	2295370

IN WITNESS WHEREOF the parties hereto have put their hands and seals the day and year first above written.

IN THE PRESENCE OF WITNESS

For and on behalf of the Governor of the State of Orissa

1. Sadasiv Naik
Head clerk
Collectorate, Angul
2. Patitapaban Debata,
Sr. Clerk,
Collectorate, Angul.

[Signature]
11/2/11
Collector, Angul.

IN THE PRESENCE OF WITNESS

For and on behalf of the Corporation

1. Chaitanya Sankar Pattanayak
s/o Late Brakishore Pattanayak
IDCO Angul
2. Kedarnath Nayk.
IDCO, Angul

[Signature]
Divisional Head,
IDCO, Angul Division
IDCO, ANGUL Division

Prepared by: [Signature]

[Signature]
Divisional Head

[Signature]
True Copy Attested
[Signature]
Subhasis Panda
SUBHASIS PANDA
AGM (HRD)
Coal Mines Division, Naico, Angul

- 24 -



Date: 14/12/2011

Signature of Registering officer

Endorsement of certificate of registration under section 60

Registered and true copy filed in : ANGUL

Book Number : 1 || Volume Number : 167

Document Number : 10011108291

For the year : 2011

Seal :

Date: 14/12/2011

Signature of Registering officer

This is a Computer Generated Certificate

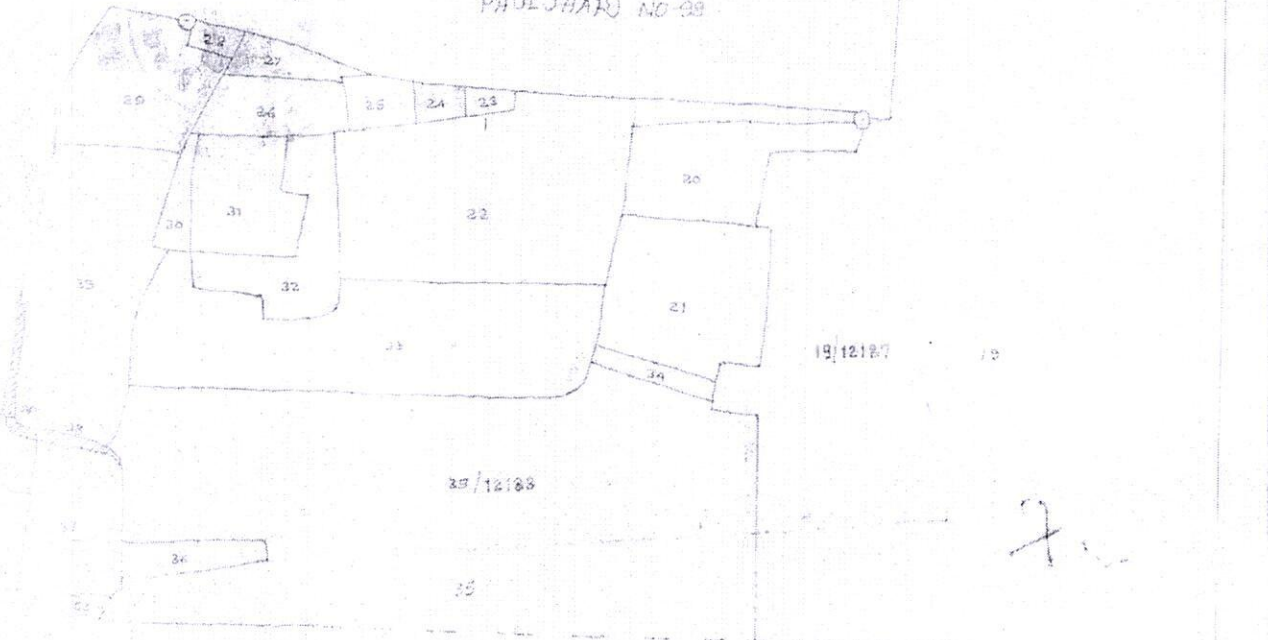
Subhasis Panda
SUBHASIS PANDA
AGM (HRD)
Coal Mines Division, Nalco, Angul

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MOUZA - KOSALA, SHEET NO-1
 P-S - CHHENDIPADA, NO-10
 TAHASIL - CHHENDIPADA
 DIST - ANGUL
 SCALE - 1 : 4000 MTR
 YEAR - 2002-03

PHOLJHARJ NO-08



19/12187

37/12188

MILAN SHEET NO-2

THE LAND LEASED OUT TO IDCO SHOWN THUS

[Signature]
 DIVISIONAL HEAD
 IDCO, ANGUL DIVIN.

[Signature]
 TAHASILDAR
 CHHENDIPADA

[Signature]
 Collector, Angul.

Subhasis Panda
 SUBHASIS PANDA
 AGM (HRD)

Coal Mines Division, Malco, Angul

True Copy Attested

[Signature]

-26- ANNEXURE - D/7

**CERTIFICATE FOR POSSESSION OF LAND MADE OVER TO IDCO
ON WHOM BEHALF IT HAS BEEN SANCTIONED.**

Certified that I have this day, i.e. on ~~13th~~ day of Feb 2013 handed over & taken over the possession of the Government land measuring Ac.54.20 (21.9360 ha.) & which has been sanctioned in favour of IDCO vide Sanction order No. 1351/Rev.Dtd. 03.06.2011 by Collector, Angul for the purpose of establishment of R&R Colony and Registered vide Deed No.10011108299.dt.14.12.2011 of D.S.R., Angul and more fully described in the schedule below. Sri Biranchi Narayan Barik, Divisional Head, IDCO, Angul Division, who has been authorized to take over possession of the same.

LAND SCHEDULE

Name of the Village	:	Kosala
P.S	:	Chhendipada
Tahasil	:	Chhendipada
District	:	Angul
Sanctioned Order No. & Dt.	:	1351/Rev.Dtd.03.06.2011.

SL No.	Khata No	Plot No.	Area (in Hect.)	Kisam
1	139(AJA)	19/12187	4.8563	U.J.S
2		29	1.3500	U.J.S
3		33	3.5500	U.J.S
4		35/12188	7.3257	U.J.S
5		39	2.5000	U.J.S
6		23	0.0810	Patita
7		24	0.1400	Patita
8		25	0.2430	Patita
9		26	0.5450	Patita
10		27	0.2750	Patita
11		28	0.1000	Patita
12		32	0.9700	Patita
			21.9360 or Ac.54.20	

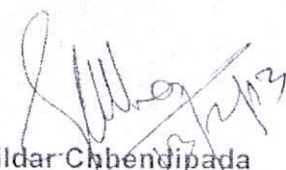
Subhasis Panda

SUBHASIS PANDA


AGM (HRD)


Coal Mines Division, Nalco, Angul

Handed over


Tahasildar Chhendipada
Tahasildar, Chhendipada.

Taken Over


Divisional Head
(Biranchi Narayan Barik) Division
Divisional Head, IDCO,
Angul

True Copy Attested

Adh

ରସିଦ ପୁସ୍ତକ
RECEIPT BOOK

- 27 - ANNEXURE - E/7

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[ଓଡ଼ିଶା ନିଜାମତ ପ୍ରକରଣ ପୁସ୍ତକ, 1963 ନିୟମ 31(i) ଦ୍ରଷ୍ଟବ୍ୟ]

ପୁସ୍ତକ ସଂ. 08/24-28 ମସିହା 20

କାହାଠାରୁ ପ୍ରାପ୍ତ ହେଲା Subhasis Panda, AGM (HRD) Coal

ମିତ୍ରମାନଙ୍କୁ ଦେବା ପାଇଁ
କେଉଁ ବାବଦରେ certified copy of Sl. No.
1818/24 & 1819/24 (Encroachment case)
(1934/87-88) & ମିତ୍ରମାନଙ୍କୁ ଦେବା ପାଇଁ

ନଗଦ ଆକାରରେ 2 x Rs. 50.00 = Rs. 100.00 ଟ.

ସ୍ୱାମୀ ଆକାରରେ

Rs. 100.00

ମୋଟ

(ଅକ୍ଷରରେ Handed only ଟଙ୍କା ମାତ୍ର)

ତା 04-12-20 24

ଗ୍ରହଣ କରିଥିବା ଅଧିକାରୀ

04/12/24

ଓ. ସ. ମୁଦ୍ରଣାଳୟ (ଫାରମ) CTP--161--20,000 Bks.03-08-2019

Office, Chandipatna

Subhasis Panda
SUBHASIS PANDA
AGM (HRD)
Coal Mines Division, Malco, Angul

True copy Attested
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Akr

-28-

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ମୁଖାବେଳ

ଉପଖଣ୍ଡ ନାମ ଓ ଠିକଣା
 Subhasis Panda
 AGM (HRD) Coal
 Mines Division
 Naico, Angul
 ଉପଖଣ୍ଡ ଗ୍ରାମ ନାମ
 05/12/2024
 ନକଲ ପ୍ରସ୍ତୁତ ହେବାର ପ୍ରକାର
 ହେଉଛିବା ତାରିଖ ଓ ସମୟ
 ତାରିଖ

ତାରିଖ

ପାଠପଞ୍ଜିର ବିଭାଗୀ

1	ଉପଖଣ୍ଡ ସଂଖ୍ୟା ଓ ତାରିଖ
2	ଉପଖଣ୍ଡକାରୀଙ୍କ ନାମ ଓ ଠିକଣା
3	ମାମଲା (Case) ର ଏକ ପକ୍ଷ ନା ଆଉଟ୍ରିକ ଅଟେ ?
4	କେଉଁ କାର୍ଯ୍ୟକ୍ରମ ନକଲ ଆବେଦନ ଦାଖଲ କିମ୍ବଦ ବିବରଣୀ ।
5	କେଉଁ ମାମଲା ବା କାର୍ଯ୍ୟକ୍ରମ (Proceedings)ରେ ଏହି କାର୍ଯ୍ୟକ୍ରମ ନିର୍ଦ୍ଦିଷ୍ଟ କିମ୍ବା ନୁହେଁ ?
6	କେଉଁ କାର୍ଯ୍ୟକ୍ରମରେ ବା ଶାଖାରେ କାର୍ଯ୍ୟକ୍ରମ ନିର୍ଦ୍ଦିଷ୍ଟ
7	କେଉଁ ଉଦ୍ଦେଶ୍ୟରେ ନକଲ ଆବେଦନ ଅଟେ ।
8	ଉପଖଣ୍ଡ ଫିସ
9	ଅନୁକ୍ରମ ଫିସ
10	ଉପଖଣ୍ଡ ଫିସ (Expenditure Fees)
11	ନକଲ ପ୍ରସ୍ତୁତ ଫିସ
12	ପ୍ରମିତ ଫାଉନ ପ୍ରମିତ ପାର୍ସ ଦାମ୍
13	ଅନୁକ୍ରମ କପ (Tracing Cloth) ପାର୍ସ ଦାମ୍
14	ସାଧା କାଗଜ ପାର୍ସ ଦାମ୍
15	ଅତିରିକ୍ତ ମୂଲ୍ୟ
16	ସଂଖ୍ୟା
17	ମୂଲ୍ୟ
18	ଉପଖଣ୍ଡ ଉପାଦାନର ପାର୍ସ ପ୍ରମିତ ସଂଖ୍ୟା
19	କେଉଁ ତାରିଖ ଓ ସମୟରେ ନକଲ ଆବେଦନ (କର୍ମ ଚଳାଣ ଫିସ ଦାଖଲ ହୋଇଥାଏ)
20	ନକଲ କାର୍ଯ୍ୟରେ ନିୟୋଜିତ ନକଲଦାର ବା ଚାଉପିତ୍ତକର ନାମ
21	ଅଧିକାରୀଙ୍କ ଉପକ୍ରମ ତାରିଖସୂଚୀ ସଂଖ୍ୟା ସୂଚନା
22	ଉପଖଣ୍ଡ ପ୍ରମାଣ ଅଧିକାରୀଙ୍କର ତାରିଖ ସୂଚନା ସୂଚନା
23	ମତବ୍ୟ

ନକଲ ସାଙ୍ଗ
 (FORM OF APPLICATION FOR COPIES)
 [କର୍ମ ଚଳାଣ ଫିସ ସହ
 ଉପଖଣ୍ଡ ଫାଉନ 235(1) ଟଙ୍କା]

Subhasis Panda
SUBHASIS PANDA
 AGM (HRD)
 Coal Mines Division, Naico, Angul



This RP Case No. 25244/1971 is not available in our office

S. Panda
 ସୁସ ପଣ୍ଡା/S. PANDA
 ଆଗ ମାମଲା (ନା.ମ.ଡି)/AGM (HRD)
 COAL MINES DIVISION

S. Panda
 5.12.24
 Additional Tahasildar
 Chhatisgarh

Four Copy Attested
DD
Ad

ସମସ୍ତ କାର୍ଯ୍ୟ

ତାରିଖ

ମୁଦ୍ରାଦେବ
 ଦେଖାଯାଇ ନାହିଁ
 ନଂ
 ଦେଖାଯାଇ ନାହିଁ
 ନକଲ ପ୍ରସ୍ତୁତ ହେବାର ଆବଶ୍ୟକ
 ହେଉଥିବା ତାରିଖ ଓ ସମୟ
 ତାରିଖ

ଅନୁଚ୍ଚା LIII ପାଠନ ନଂ 325

1	ଉପକ୍ରମ ସଂଖ୍ୟା ଓ ତାରିଖ	
2	ଉପକ୍ରମକାରୀଙ୍କ ନାମ ଓ ଠିକଣା	
3	ମାମଲା (Case) ର ଏକ ପକ୍ଷ ନା ଆଉଟ୍ରିକ ଅଂଶ ?	
4	ଯେଉଁ କାର୍ଯ୍ୟ ନକଲ ଆବଶ୍ୟକ ହେଉଥିବା ବିଷୟ	ଯେଉଁ କାର୍ଯ୍ୟ ନକଲ ଆବଶ୍ୟକ ହେଉଥିବା ବିଷୟ
5	କେଉଁ ମାମଲା ବା କାର୍ଯ୍ୟାଳୟ (Proceedings)ରେ ଏହି କାର୍ଯ୍ୟ ନିକ୍ଷେପଣ କରାଯାଇଛି ?	
6	କେଉଁ କାର୍ଯ୍ୟାଳୟରେ ବା ଶାଖାରେ କାର୍ଯ୍ୟ ନିକ୍ଷେପଣ କରାଯାଇଛି ?	
7	କେଉଁ ଉଦ୍ଦେଶ୍ୟରେ ନକଲ ଆବଶ୍ୟକ ଅଟେ ?	
8	ଉପକ୍ରମ ଫିସ	5.00
9	ଅନୁକ୍ରମ ଫିସ	5.00
10	ଭୁଗଣ ଫିସ (Expendtion Fees)	
11	ନକଲ ପ୍ରସ୍ତୁତ ଫିସ	
12	ପୁସ୍ତିକ ପାଠନ ପୁସ୍ତିକ ପାଠ ବାମ୍	
13	ଅନୁକ୍ରମ ବସ (Traching Cloth) ପାଠ ବାମ୍	
14	ସାଧା କାର୍ଯ୍ୟ ପାଠ ବାମ୍	
15	ଅକ୍ଷର ମୂଲ୍ୟ	
16	ସଂଖ୍ୟା	
17	ମୂଲ୍ୟ	
18	ଉପକ୍ରମ ସାଧାରଣ ଫର୍ମ ପୂର୍ଣ୍ଣକରଣ ସଂଖ୍ୟା	
19	କେଉଁ ତାରିଖ ଓ ସମୟରେ ନକଲ ଆବଶ୍ୟକ (ଯଦି ତୋରଣ ଫିସ ଦାଖଲ ହୋଇଥାଏ)	
20	ନକଲ କାର୍ଯ୍ୟ ନିଯୋଜିତ ନକଲକାର ବା ବାରିଷ୍ଟରଙ୍କ ନାମ	
21	ଅଭିଯୋଗକର ଉପକ୍ରମକାରୀଙ୍କ ଦ୍ୱାରା ସଂକ୍ଷିପ୍ତ ସ୍ୱାକ୍ଷର	
22	ଉପକ୍ରମ ପ୍ରସ୍ତୁତ ଅଧିକାରୀଙ୍କର ତାରିଖ ପୂରା ସ୍ୱାକ୍ଷର	
23	ମତବ୍ୟ	

ନକଲ ପାଇଁ
 (FORM OF APPLICATION FOR COPIES)
 ଉପକ୍ରମ ପ୍ରସ୍ତୁତ ହେଉଥିବା
 [ଓଡ଼ିଶା ଅନୁଚ୍ଚା ପ୍ରସ୍ତୁତ
 ନଂ 325, 1984ର ପାଠନାମ 235(1) ଦ୍ୱାରା]

Subhasis Panda
 SUBHASIS PANDA
 AGM (HRD)
 Coal Mines Division, Nalco, Angul



ସ. ପଣ୍ଡା/S. PANDA
 ମହା ସହାୟକ (ଆ.ସ.ସି)/AGM (HRD)
 COAL MINES DIVISION

This R.P. Case No. 25244/71 not available in our office.

8/12/24

Four copy Attested

Adm



- 30 - ANNEXURE - F/7

नालको  NALCO

(A Govt. of India Enterprise)
UTKAL-E -COAL PROJECT, ANGUL .

Ref. No. NALCO/UECB/2009/1021/09

Date: 15.10.2009
16

To
The Chief General Manager (P&A)
IDCO, IDCO Tower, Janapath,
Bhubaneswar - 751022
Email : md@idcoindia.com
FAX- 0674 2540749

Sub: Revised proposal for Acquisition/Alienation of land for
R&R Colony of village Kosala.


- Ref: i) This Office letter No. NALCO/UECB/R&R /95/2009
dtd.17.01.2009
- ii) Letter No. 1492 Dtd.15.10.09 of ADM , Angul


Dear Sir,

The proposal for construction of R&R colony for the displaced families of Utkal E Coal Project was submitted to you vide the above mentioned correspondence . Based on this IDCO had filed necessary requisition with Tahasildar ,Chhendipada vide letter No. 9869 Dtd. 04.06.2009 for alienation .

During field verification conducted by Tahasildar, Chhendipada existence of thick forest growth on the proposed plots was revealed. Therefore, a revised proposal was worked out in consultation with Tahasildar, Chhendipada, and District Office Angul . The problem was also discussed during Collector's review meeting held on 13.10.2009 . Accordingly the proposal has been recommended and forwarded to IDCO by the ADM, Angul vide his letter dtd. 15.10.2009.

On the basis of above the revised proposal along with Land schedule & Certified copies of ROR are enclosed herewith, with a request to process the proposal for alienation / acquisition of the lands. The original land plan is available in your Office , which was submitted vide our letter dtd. 17.01.2009

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So far as the administrative charges for the purpose is concerned it may be mentioned here that a sum of Rs. 25,35,200/- was deposited with you vide letter No. NBC/ P&T/856/ Dtd.22nd. May . 2009 , which may be diverted against the present proposal . Incase of any differential amount arising out of the present proposal ,the same may be intimated to us for further action .

Since construction of R&R Colony is a very critical issue and we have gone ahead in engaging a consultant for execution of the Job , immediate action for acquisition / alienation of the required land as per the present proposal may be initiated on priority basis . Since commissioning of this mining project of Nalco has been substantially delayed and Govt. of India has raised serious concern on the issue, your kind co-operation in the matter is sincerely requested.

Thanking you,

Yours faithfully,

Sd/-

(Soumya P. Patnaik)
General Manager (UECP)

- Encl: i) Land Schedule
- ii) Certified Copy of ROR

Copy to : for kind information of :

- Addl. District Magistrate, Angul
- Land Acquisition Officer, Angul -
- Tahasildar, Chhendipada
- E.D. (S&P) / E.D. (P&T) Co, BBSR.

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 AGM (HRD)
 Coal Mines Division, Nalco, Angul

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REVISED LAND SCHEDULE OF GOVT. LAND
FOR R & R COLONY : UECP

VILLAGE : KOSALA
P.S. : CHHENDIPADA
TAHASIL : CHHENDIPADA
DIST : ANGUL

SL. NO	KHATA NO.	PLOT NO	TOTAL ARE IN HECT. AS PER ROR	PROPOSED AREA IN HECT.FOR ALIENATION	KISAM	LAND OWNER
01.	02.	03.	04.	05.	06.	07.
01.	1389	19 (P)	24.3000	4.8563	Kaju Bagayat	Govt. of Orissa
02.	1391	23	0.0810	0.0810	Patita	Govt. of Orissa
03.	1391	24	0.1400	0.1400	Patita	Govt. Of
04.	1391	25	0.2430	0.2430	Patita	Govt. of Orissa
05.	1391	26	0.5450	0.5450	Patita	Govt. of Orissa
06.	1391	27	0.2750	0.2750	Patita	Govt. of Orissa
07.	1391	28	0.1000	0.1000	Patita	Govt. of Orissa
08.	1389	29	1.3500	1.3500	Kaju Bagayat	Govt. of Orissa
09.	1391	32	0.9700	0.9700	Patita	Govt. of Orissa
10.	1389	33	3.5500	3.5500	Kaju Bagayat	Govt. of Orissa
11.	1389	35(P)	11.1500	7.3257	Kaju Bagayat	Govt. of Orissa
12.	1389	39	2.5000	2.5000	Kaju Bagayat	Govt. of Orissa
		TOTAL	45.2040	21.9360 or Ac.54.20dec.		

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AGM (HRD)
Coal Mines Division, Naico, Angul

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DPO
Adm

REVISED LAND SCHEDULE OF PRIVATE LAND
FOR R&R COLONY : UECP

VILLAGE : KOSALA
P.S. : CHHENDIPADA
TAHASIL : CHHENDIPADA
DIST : ANGUL

SL NO	KHATA NO.	PLOT NO.	TOTAL REA IN HECT. AS PER ROR	PROPOSED AREA IN HECT. FOR ACQUISITION	KISAM	LAND OWNER
01.	02.	03.	04.	05	06.	07
01.	1129	20	1.1290	1.1290	Taila	Rama Chandra Pradhan & other,
02.	634	21	1.1725	1.1725	Taila	Nisamani Pradhan
03.	601	30	0.1700	0.1700	Taila	Nath Sahoo
04.	601	31	0.9160	0.9160	Taila	Nath Sahoo
05.	413	34	0.9295	0.9295	Bagayat	Tuku Sahu
06.	662	37	1.0460	1.0460	Taila	Padia Sahu
07.	662	38	0.0565	0.0565	Patita	Padia Sahu
08.	1149	40	0.0700	0.0700	Patita	Rodana Sahu
		TOTAL	5.4895	5.4895 or Ac.13.57 dec		

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